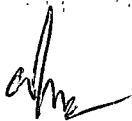
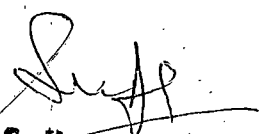


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C. A. T. Bench, Jaipur

Date of Order	Orders
<u>26/9/2000</u>	Sh. Shiv Kumar, counsel for the petitioner. learned counsel for the petitioner was directed to produce the evidence for service of representation to the opposite party but he failed to do so and he does not want to pursue this C.P. In view of above all, we do not find any ground to issue notice for initiating contempt proceedings against the opposite party. Therefore, this C.P. is consigned to record.  (N. P. NAWANI) Administrative Member  S. K. Agarwal Member (Judicial)

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20/10/2000